

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2341/2023
(Arising out of impugned final judgment and order dated 09-11-2022
in WC No. 25065/2022 passed by the High Court Of Judicature At
Allahabad)

DAKSHINANCHAL VIDYUT VITRAN NIGAM LTD. & ORS.	Petitioner(s)
VERSUS	
KANEEZ FATIMA & ANR.	Respondent(s)

(FOR ADMISSION and I.R. and IA No.21356/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.21357/2023-EXEMPTION FROM FILING O.T.)

Date : 17-02-2023 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI**

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Ms. Ifra Saeed, Adv.
Mr. V.k.shukla, Sr. Adv.
Mr. Abdul Qadir Abbasi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Abdul Qadir Abbasi, learned counsel accepts notice for Respondent No. 1. Hence, issue of formal notice to Respondent No. 1 is dispensed. Notice be issued to Respondent No. 2.

Tag along with SLP(C) No. 18897/2017 and other similar connected matters.

In the meanwhile, 50% of the amount, inclusive of the amount already paid, to be deposited within four weeks from today with the Registry of this Court. On deposit, the same be disbursed to the respondents.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR